

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3537
ANSWERED ON:03.09.2012
CRIME AGAINST SC/ST
Singh Shri Bhupendra

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the details advisory has been issued to States to check crime against the persons belonging to Scheduled Castes (SCs)/Scheduled Tribes (STs) in the country ;
- (b) if so, the details thereof; and
- (c) the steps taken by the State Governments to adhere the advisory in letter and spirit?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

(a) to (c) Ministry of Home Affairs has sent a detailed advisory dated 01.04.2010, on crimes against SCs/STs to all States/UTs. The advisory has enumerated various steps, viz; vigorous and conscientious enforcement of the statutory provisions and the existing legislations; sensitizing the law enforcement machinery towards crimes against members of SCs/STs by way of well-structured training programmes, conferences and seminars etc; improving general awareness about legislations on crimes against SCs/STs, developing a community monitoring system to check cases of violence; abuse and exploitation; no delay in the registration of FIR in cases of crimes against SCs/STs; identification of atrocity prone areas for taking preventive measures; adequate measurers for rehabilitation of the victims of atrocities, etc. States/UTs have been requested to implement this advisory meticulously.

However, as per the seventh schedule to the Constitution of India, 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the States.